

NAME OF CORPOATE DEBTOR : M/S PASHUPATI DAIRIES PRIVATE LIMITED

DATE OF COMMENCEMENT OF CIRP : 19TH MAY 2025

LIST OF CREDITORS AS ON : 10TH JANUARY, 2026

LIST OF UNSECURED FINANCIAL CREDITORS (OTHER THEN FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS)

(AMOUNT IN Rs)

S.NO	NAME OF CREDITOR	DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED						AMOUNT OF CONTINGENT CLAIM Rs.	AMOUNT OF ANY MUTUAL DUES, THAT MAY BE SET-OFF	AMOUNT OF CLAIM NOT ADMITTED	AMOUNT OF CLAIM UNDER VERIFICATION	REMARKS, IF ANY
		DATE OF RECEIPT	AMOUNT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	AMOUNT COVERED BY SECURITY INTEREST	AMOUNT COVERED BY GUARANTEE	WHETHER RELATED PARTY?	VOTING PERCENTAGE					
1	GOODHEALTH INDUSTRIES PRIVATE LIMITED	11.07.2025	1,42,12,969	-	Financial Assistance	NO	NO	NO	0.00%	1,42,12,969	-	-	-	<p>The IRP received a claim from M/s Goodhealth Industries Private Limited, submitted through the Chairman of the Monitoring Committee, for an amount of Rs. 1,42,12,969. On 17.07.2025, in the absence of complete books of accounts of the Corporate Debtor (CD), the IRP requested specific documents from the Monitoring Professional, Mr. Bihari Lal Chakravarti, of M/s Goodhealth Industries Private Limited (Under Monitoring).</p> <p>Due to non-receipt of the requisite documents, a reminder email was sent on 25.07.2025. However, no response has been received till date, and accordingly, the claim has been treated as contingent claim by the RP. The list of requisite documents is as follows:</p> <ol style="list-style-type: none"> 1. Authorisation letter from the Monitoring Committee authorising you to submit the claim. 2. Memorandum of Association (MOA) of Goodhealth Industries Pvt. Ltd. containing an object clause that defines the company's authority to offer loans to external entities, along with detailed terms and conditions. 3. Certified copy of the Board Resolution / Special Resolution approving the loan, along with RoC filing proof of the said resolution. 4. Details regarding treatment and entitlement of the said loan in the approved Resolution Plan of Goodhealth Industries Pvt. Ltd. 5. Status of the loan in the Books of Accounts of Goodhealth Industries Pvt. Ltd. as on the date of approval of the Resolution Plan by the Hon'ble NCLT. 6. Evidence of TDS booking on interest income in the books of Goodhealth Industries Pvt. Ltd. 7. Proof of loan disbursement to M/s Pashupati Dairies Pvt. Ltd., including relevant bank statements indicating debit from your account and corresponding entries in your ledger. 8. Working sheet of interest calculation up to the CIRP commencement date, i.e., 19.05.2025. 9. Confirmation that the charge has not been extinguished and the Plant & Machinery remain mortgaged to Goodhealth Industries Pvt. Ltd.
TOTAL			1,42,12,969	-					0.00%	1,42,12,969	-	-	-	

CMA Sandeep Goel
Resolution Professional
M/s Pashupati Dairies Private Limited (Under CIRP)

Date: 10th JANUARY, 2026

Place: New Delhi